

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Excise Miscellaneous Application (COD) No.77258 of 2018
and
Excise Appeal No.78668 of 2018**

(Arising out of Order-in-Appeal No.164/KA-I/2018 dated 19.04.2018 passed by Commr. (Appeals) of CGST & Excise, Kolkata)

Shri Mukesh Kumar Gadia, Director of M/s Gopeshwar Iron & Steel Works Pvt. Ltd.

S.I.Industrial Area,De-Gaulle Avenue Bye Lane, Durgapur,Dist.Burdwan, W.B.

Appellant

VERSUS

Commr. of Central Excise, Bolpur

Nanoor Chandidas Road, SIAN, Bolpur, Dist.-Birbhum, W.Bengal

Respondent

Appearance:

Shri Debaditya Banerjee, Advocate for the Appellant

Shri H.S.Abedin, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

MISC. ORDER NO.75316/2020

FINAL ORDER NO.75581/2020

DATE OF E-HEARING : 12.11.2020

DATE OF DECISION : 12.11.2020

PER P.K.CHOUDHARY :

In view of the submissions as made by the appellant/applicant in their Miscellaneous Application, the delay is hereby condoned.

2. The Miscellaneous Application (COD) is allowed.

3. Revenue has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of Shri Mukesh Kumar Gadia (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Pronounced in the open Court)

Sd/

(P.K.Choudhary)
Member (Judicial)

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